

Sir, the Central Government should ask for the necessary information from Andhra Pradesh Government and extend the required help to the State Government for curbing terrorism. Also, it is necessary to have a perfect co-ordination at the central Government level for wiping out terrorism in different States. These terrorist outfits are indulging in the brutal killings of political leaders of all the parties. They are indulging in the destruction of properties worth crores of rupees. They are boycotting the elections. They are terrorising the people to stay away from the elections which are so vital for the success of democracy. They do not even hesitate to throw country bombs and kill people if they participate in elections.

Hence, after taking stock of the situation the Central Government should issue necessary guidelines to State Governments to tackle this issue. The Central Government should also extend necessary help whenever it is sought for by the States. It should also co-ordinate steps taken in different States for curbing terrorism. The Andhra Pradesh and Madhya Pradesh Governments have asked for the help from the centre. The Central Government should help them curb terrorist activities in their respective States.

Once again appealing for timely action by the Central Government to make the country free from terrorist activities and Thanking you for providing an opportunity to me to raise the issue on the floor of this august House, I conclude.

[Translation]

SHRI KRISHAN LAL SHARMA : Mr. Deputy Speaker, Sir, I would like to raise an important issue in this House. The Government has announced several schemes for the country including the rural areas. Unfortunately no work has been taken up to clear the stagnated rain water in Delhi, the capital of the country. 1071 colonies are waterlocked and situation has worsened due to heavy rains. The main reason for it is that these colonies are listed as unauthorised in Government papers. The state Government of Delhi therefor, cannot undertake any development work in these areas. I request the Central Government to regularise those colonies, so that developmental work could be taken up. If there is any legal problem in it, that should be resolved. People in these colonies are leading a miserable life as knee-deep water has been logged there. The dirty Sewer water has entered their houses. It is really shameful that this is the state of affairs in the capital. I request the Central Government to regularise these 1071 colonies immediately so that State Government could take up developmental work there. Recently High Court has given orders to D.D.A, DESU and MCD that.

[English]

They should work in better coordination for the development works in Delhi.

[Translation]

Neither the Central Government is performing their work nor it is permitting the Delhi Government to

undertake its work. Delhi Government has its limitations. More than 48 lakh people are living in these colonies and they are leading a miserable life. I request the Central Government that in the first phase it should make some temporary arrangements with the help of Delhi Government. 1071 colonies should be regularised at the earliest so that Delhi Government could complete this work. Sir, I thank you for giving me an opportunity to speak.

[English]

SHRI V.V. RAGHAUAN (TRICHUR) : A pension scheme for bank employees was agreed upon in 1993. Despite the binding provisions of the agreement, most of the private sector banks are not implementing the scheme. They are not disbursing the pension to the employees. In the agreement, both public sector and private sector have agreed to implement the scheme. On 4th January, 1966 the Finance Ministry gave a directive through letter No. F4/8/2/96-A and asked the banks even if it is finally not agreed, to make *ad hoc* payment to the retirees. Even after getting the directive from the Finance Ministry, most of the private banks are not implementing the scheme. They are not paying the retirees their due pension.

So, I urge upon the Finance Minister and the Finance Ministry to ask the private sector banks also to implement the scheme.

I also urge upon the minister to arrange to disburse the payment even on an *ad hoc* basis. Only giving a directive and keeping silent is not enough. So, the Minister should intervene and compel the banks to pay the retirees' pension.

SHRI P.R. DASMUNSI (HOWRAH) : Mr. Deputy-Speaker, Sir, I am not mentioning anything during Zero Hour. I gave a notice.

MR. DEPUTY-SPEAKER : Your name is there.

SHRI P.R. DASMUNSI : I am not mentioning anything in the Zero Hour. My case is not pertaining to Zero Hour but it is pertaining to Articles 185 of the Constitution of India and also Article 75 (3) of the Constitution about the right of the Members and the Ministers. I ask for a very urgent ruling on this matter because the House will be adjourned on 13th. If that ruling is not given, I think the constant harassment of the innocent Members might continue. We have to take into account the manner in which things are going outside the House. Therefore, I gave a notice. I hope the hon. Speaker will dispose of this matter today. I am not disturbing the Zero Hour proceedings now because you have asked the Members to speak. But that matter is very urgent, I gave a notice this morning. My fear is that purposely a deliberate attempt has been made to dilute the authority of the Ministers, to dilute the authority of the Government, not Government in term a of Party but as an institution. While the Ministers are accountable to the Lok Sabha collectively, for acts of their omissions and commissions, they can be questioned by the Lok Sabha ... (Interruptions)

If that authority of the Lok Sabha is taken away by any other authority outside the Parliament, that will be dangerous. Even if I do any wrong as a Member of Parliament doing something in the House and outside, for that I can be questioned by this House only and not by any Police authority outside. If this way, the authority is being eroded, what will be the effect? I am not defending anybody. Fundamentally, it should be discussed in the House. So, I gave a notice to the hon. Speaker today morning. Before the House rises on 13th, this matter should be disposed of. Unless that is done, it will not help us. ... (Interruptions) When we go outside, everybody looks at us as if we are thieves and dacoits. That is not the manner in which we should be looked at. The Parliament should stand by its own right and strength. I have been arguing this point from the very first day of this Session. Why should it not be discussed? While the power is in your hands, should you not use it? If any Minister is doing any wrong in his ministerial functioning, first, you should scold him. He is answerable to Lok Sabha. But he is not scolded by the Lok Sabha. What is happening now is he is scolded by somebody outside diligently. This cannot be continued. I want a ruling on this matter.

MR. DEPUTY-SPEAKER : Let me have a say. I have not gone through the papers. They are, perhaps, pending with the hon. Speaker. Let him decide about it. Your message will be conveyed to him.

[Translation]

SHRI THAWAR CHAND GEHLOT (SHAJAPUR) : Mr. Deputy Speaker, Sir, recently heavy rainfall has occurred in Madhya Pradesh as a result of which Agra-Indore-Mumbai road, which passes through Sarangpur, Shajapur, Muxi and Devas in my parliamentary Constituency, has been damaged and several potholes created on it. Culvard has broken and thus accidents are taking place there. Sir, on contacting the concerned administrative officers and Ministry I was told that no specific fund has been earmarked for it and thus accidents are on increase on this road. The proposal for construction of a by-pass on this road for Devas and Shajapur is lying pending with the Government for a long time so far no action has been taken in this regard.

Sir, through you, I request the Government that this proposal of constructing by-pass road for Devas and Shajapur should be cleared immediately. The bridge near Tilawat has also been damaged and has disrupted traffic. This bridge and pot-holes on Muxi, Devas and Shajapur road should be repaired at the earliest, and action should be taken to streamline the traffic.

[English]

SHRI SURESH KODIKUNNIL (ADOOR) : Mr. Deputy-Speaker, Sir, the Punalur Paper Mill is the only one industry which is in my constituency of Kerala. It is a very old Paper industry in this country. More than six hundred employees are working directly and more than one thousand employees are engaged indirectly in this

mill. The mill was earning profit. But nine years back, the Mill was closed down. The reason for this closure was that the Management had taken a loan from ICICI, IDBI, IFCI and the Canara Bank for the purpose of expansion and modernisation of the Paper Mill and the Management failed to repay the loan at the proper time. The Financial Institutions had gone to the Bombay High Court and filed a case against the Management.

The Bombay High Court ordered about the closure of the Mill and at the same time, has appointed a Receiver.

Since the closure of the Mill, the employees have been facing acute poverty and unemployment; ten employees have already committed suicide so far. The employees have not got any benefit during the last eight years and nobody has looked after their welfare.

Now the financial institutions have come forward to have a dialogue with the management for a settlement. The ICICI and the IDBI have agreed to the proposal of the management, but the Canara Bank, the financier of the paper Mill, is not ready to settle the issue. The total liabilities with the Canara Bank are more than Rs. 36 crore. About Rs. 30 crore is the interest and Rs. 3 crore or something is the principal amount.

I, therefore, request the Ministry of Finance, Government of India, to take necessary steps for giving instructions to the Canara Bank for settlement of the issue with the management of the Paper Mill and for re-opening of the Punalur Paper Mill as also at the same time, to save the employees and their families from ruination.

[Translation]

SHRI RAM NAIK (MUMBAI-NORTH) : Mr. Deputy Speaker Sir, I would like to draw your as well as the Honse's attention to healthy political practice.

[English]

SHRI N.K. PREMCHANDRAN (QUILON) : Sir, I would like to say something.

MR. DEPUTY DEPAKER : Everybody will get a chance. It is a matter of time.

SHRI N.K. PREMCHANDRAN : The Finance Minister is we. he should intervene in this matter.

MR. DEPUTY SPEAKER : Please sit down.

[Translation]

SHRI RAM NAIK : There has been an established practice for years that whenever the Hon. Prime Minister or any other hon. Minister visits state, the members of